

State Governments for increasing the salaries of their agricultural personnel?

DR. P. S. DESHMUKH: I do not know whether 100 per cent. subsidy is being given in the case of engineering personnel, but so far as the decision of the Government of India in respect of the State Agriculture Departments is concerned, we will meet the expenditure on the basis of fifty-fifty.

SHRI MAHESWAR NAIK: May I know, Sir, whether it is not a fact that some time back the Government of India had contemplated to introduce the All India cadre in the field of Agriculture Service and, if so, what has happened to that?

DR. P. S. DESHMUKH: Sir, this proposal was discussed more than once in the various Minister's Conferences but most of the States were not inclined to accept this proposal.

SHRI N. M. LINGAM: May I know, Sir, if all the State Governments have agreed to enhance the salaries of their agricultural subordinates on the basis of matching grants as proposed by the Centre?

DR. P. S. DESHMUKH: Sir, there was a general agreement expressed at the Ministers' Conference.

*157. [The questioner (Shri B. D. Khobaragade) was absent. For answer, vide col. 1137 infra.]

INTERIM SETTLEMENT ON CANAL WATER DISPUTE WITH PAKISTAN

*158. { **SHRI MAHESWAR NAIK:** ‡
SHRI RAM SAHAI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that some interim settlement of the Canal Water Dispute between India and Pakistan has been arrived at through the efforts of the World Bank;

‡The question was actually asked on the floor of the House by Shri Maheswar Naik.

(b) if so, what are the features of the new settlement as distinct from those of the 1954 agreement; and

(c) what other specific matters still remain to be finally settled?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) and (b) No settlement has yet been arrived at.

(c) I regret I am not in a position to divulge any matter, as it is agreed that secrecy will be maintained while the talks are in progress.

SHRI MAHESWAR NAIK: May I know, Sir, whether it is not a fact that some proposals were forwarded by the World Bank experts, who visited India, to the two Governments and those proposals had been under consideration in Washington?

HAFIZ MOHAMMAD IBRAHIM: That is not a fact, Sir.

SHRI MAHESWAR NAIK: May I know, Sir, whether the attention of the Ministry has been drawn to a recent statement in the papers that there has been some difference of opinion regarding the proposals submitted by the World Bank?

HAFIZ MOHAMMAD IBRAHIM: What had been brought to the Government through the papers was that Pakistan had gone back on a certain agreement which had been arrived at.

SHRI MAHESWAR NAIK: May I know, Sir, whether the agreement which was entered into in 1954 still stands and whether that is going to be made effective after the recent difference of opinion in respect of those proposals?

SHRI J. S. L. HATHI: Sir, they are the Bank's proposals and they are proceeding with those proposals.

SHRI JASWANT SINGH: Sir, if no settlement is reached between India and Pakistan in regard to the canal waters dispute, can we take it that the assurance of the Government, that after 1962 water would not be supplied because it affects the interests of Rajasthan, would still hold good?

MR. CHAIRMAN: Mr. Jaswant Singh, you are proceeding on the assumption that no settlement is reached. That is your assumption.

SHRI JASWANT SINGH: Sir, there has been no settlement, that is what we find is there, and no settlement is likely to be reached.

MR. CHAIRMAN: Don't say that; do not be pessimistic. They are still pressing them.

SHRI J. S. L. HATHI: Sir, it is true that agreements has not yet been reached, but that does not mean that there is no likelihood of any agreement.

SHRI MAHESWAR NAIK: What happened to the agreement entered into in 1954—whether that is going to be made operative after some difference of opinion has cropped up?

HAFIZ MOHAMMAD IBRAHIM: There was no particular arrangement or solution arrived at in the year 1954. A certain principle had been stated by the World Bank which was recently accepted by Pakistan and at the same time by India.

SHRI B. K. P. SINHA: May I know, Sir, if the Government's attention has been drawn to some statements that recently appeared in certain newspapers that of late the Pakistan Government had modified its stand with regard to this water settlement and it had submitted some fresh proposals which were at variance with its earlier proposals?

HAFIZ MOHAMMAD IBRAHIM: Sir, I have already replied to that.

MR. CHAIRMAN: Look here. It has been agreed between the two Governments that whatever has taken place should not be divulged and that they should proceed to arrive at some kind of agreement in regard to this matter. When that kind of arrangement has been agreed to by us, it is not fair to try in a thousand different and devious ways to elicit what the information is.

SHRI N. M. LINGAM: We understand from certain press reports that the cost of link canals to be met by India is going to be very heavy. Will the Government take Parliament into confidence before agreeing to meeting such a heavy expenditure?

SHRI J. S. L. HATHI: Sir, the expression 'heavy expenditure' is rather incorrect presumption.

SHRI JASWANT SINGH: My question still remains to be answered, Sir. Do we take it that after 1962, whatever may be the result of this dispute, no water will be supplied to Pakistan?

HAFIZ MOHAMMAD IBRAHIM: Sir, that is a hypothetical question. That position is there and I do not know what is going to happen after some time.

MR. CHAIRMAN: Next question.

SEA ISLAND ANDREWS COTTON

*159. **DR. A. SUBBA RAO:** Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the price fetched for the Sea Island Andrews Cotton, cultivated in Kerala and Mysore, during the auctions held at Coimbatore during the first week of March, 1960 was low;

(b) if so what was the price fetched this year as compared to last year;

(c) whether Government have received any representation from the cultivators in this regard; and